

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 335 OF 2018 &
IA NO. 1414 OF 2018**

Dated : 8th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Pinpoint Energy K1 Private Limited

.... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Gautam Swarup

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Pallavi Sengupta for R-2

ORDER

Learned counsel for respondent No.2 finally seeks four weeks' more time to file reply. He may take steps to file reply along with IA on or before 07.05.2019 after serving advance copy on the other side. Rejoinder, if any, may be filed within two weeks thereafter, i.e. on or before 22.05.2019 after serving copy on the other side.

List the matter on **27.05.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**